

GOVERNMENT OF INDIA  
MINISTRY OF INFORMATION AND BROADCASTING

LOK SABHA  
UNSTARRED QUESTION NO.1477  
TO BE ANSWERED ON 12.12.2023

**PIRATED CONTENT ON DIGITAL PLATFORMS**

**1477: SHRI PARBATBHAI SAVABHAI PATEL:  
SHRI CHANDRA PRAKASH JOSHI:**

**Will the Minister of INFORMATION AND BROADCASTING be pleased to state:**

- (a) whether the Government has taken any steps to remove pirated contents from the digital platforms and if so, the details thereof;
- (b) whether the Government has set up any mechanism to address the said issue; and
- (c) if so, the details thereof?

**ANSWER**

**THE MINISTER OF INFORMATION AND BROADCASTING; AND  
MINISTER OF YOUTH AFFAIRS AND SPORTS  
(SHRI ANURAG SINGH THAKUR)**

**(a) to (c): The Cinematograph Act, 1952 has been amended in 2023, to include the provisions for addressing the issues of unauthorized recording and exhibition of films, to curb the menace of film piracy by transmission of unauthorized copies on the internet. The newly inserted section 7(1B)(ii) empowers the Government under section 79(3) of the Information Technology Act, 2000 for taking action against intermediaries hosting pirated content.**

**Under these provisions, an institutional mechanism has been established in the Ministry of Information & Broadcasting and the Central Board of Film Certification for receiving complaints from the original copyright holders of cinematograph films or by persons authorized by them and/or any other person, regarding exhibition of pirated/infringing copies of films on the internet, and issuing notification to the intermediaries for disabling access to such links.**

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